

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

M.P. 876/2005
In Diary 1026/2005
OA No. 189/2005

This the 27th day of April, 2005

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri M.K. Misra, Member (A)

1. S/Shri Peter A. Antunis
S/o Shri J.C. Antunis
R/o Lawrence Terrace
Ashok Marg, Lucknow.
2. K.K. Chopra
S/o Shri Hari Lal Chopra
R/o 4/980, Vikas Nagar
Lucknow.
3. C. Niyogi, S/o Late Shri B. Niyogi
3/162, Vikas Nagar, Lucknow.
4. M.C. Gouri, S/o Late V.D. Gouri
446, Hind Nagar, Kanpur Road
Lucknow.
5. Zahir Alam, S/o Late S.Badr Alam
R/o 10, B.N. Road, Lucknow.
6. Dharam Oal Khosla, S/o Late Harjis Rai
Khosla, R/o C-42, Rajajipuram, Lucknow.
7. Assiya Khatoon, W/o Late S.M. Sultan
R/o Jahori Mohalla Chowk, Lucknow.

(By Advocate Shri A. Moin)

...Applicants

v e r s u s

1. Union of India through Secretary
Department of Mining, New Delhi.
2. Director General, Geological Survey
of India, New Delhi.
3. Deputy Director General, Geological Survey
of India, Lucknow.

...Respondents

(By Advocate Shri Deepak Shukla
proxy for Shri Q.H. Rizvi)

O R D E R (ORAL)

By Shri Shanker Raju,

Heard the learned counsel. MA for joining together is allowed.

2. Applicants seek fixation of amount of DCRG on the basis of decision of the Apex Court in Civil Appeal No.937/1995 (Pritam Singh v. UOI) dated 13.2.2002 affirming the decision of the Chandigarh Bench of the Tribunal.

3. Representation filed on behalf of the applicants has not been responded to by the respondents.

4. Respondents are directed to dispose of the representation of the applicants by passing a detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. In case the applicants are still aggrieved, it shall be open to them to approach this Tribunal in accordance with law.

5. Let a number be allotted to this OA.


(M.K. Misra)
Member (A)


(Shanker Raju)
Member (J)

/vikas/

Q.R.
Copy of order
Prepare on 02/05/05
02/05/05